

The Goa (Allotment of Plots to Certain Displaced Persons)

(Amendment) Bill, 2017

(Bill No. 05 of 2017)

A

BILL

to amend the Goa (Allotment of Plots to Certain Displaced Persons) Act, 2016 (Goa Act 25 of 2016).

BE it enacted by the Legislative Assembly of Goa in the Sixty-eighth Year of the Republic of India, as follows:-

1. **Short title and commencement.** — (1) This Act may be called the Goa (Allotment of Plots to Certain Displaced Persons) (Amendment) Act, 2017.

(2) It shall be deemed to have come into force with effect from the 19th day of April, 2017.

2. **Amendment of section 3.** — In section 3 of the Goa (Allotment of Plots to Certain Displaced Persons) Act, 2016 (Goa Act 25 of 2016) (hereinafter referred to as the “principal Act”), for sub-section (2), the following sub-section shall be substituted, namely:-

“(2) The Government shall pay to the owner of the said land within a period of 270 days from the date of enactment of this Act, compensation as per the market value of such land as prevailing on the date of making requisition for the said land under the said Act.”.

3. **Repeal and saving.**- (1) The Goa (Allotment of Plots to Certain Displaced Persons) (Amendment) Ordinance, 2017 (Ordinance No. 2 of 2017) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

This Bill seeks to amend sub-section (2) of section 3 of the Goa (Allotment of Plots to Certain Displaced Persons) Act, 2016 (Goa Act 25 of 2016) so as to enhance the period from 180 days to 270 days for payment of compensation by the Government to the owner of the land.

The Bill seeks to replace the Goa (Allotment of Plots to Certain Displaced Persons) (Amendment) Ordinance, 2017 (Ordinance No. 2 of 2017) promulgated by the Governor of Goa on the nineteenth day of April, 2017.

This Bill seeks to achieve the above Objects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Porvorim, Goa
..... May, 2017.

(Rohan A. Khaunte)
Minister for Revenue

Assembly Hall,
Porvorim, Goa.
..... May, 2017.

(Nilkanth Subhedar)
Secretary to the Legislative
Assembly of Goa.

ANNEXURE

EXTRACT OF THE GOA (ALLOTMENT OF PLOTS TO CERTAIN
DISPLACED PERSONS) ACT, 2016 (GOA ACT 25 OF 2016) SOUGHT TO BE
AMENDED.

3. Vesting of land in the Government.- (1) Notwithstanding anything contained in any other law, judgement, order or decree of any court, tribunal or any other authority, from the date of commencement of this Act, said land more particularly described in Schedule I hereto shall be deemed to have been vested with the Government, free from all claims, charges, encumbrances, liens, etc.

(2) The Government shall pay to the owner to the said land within a period of 180 days from the date of enacting this Act, compensation as per the market value of such land as prevailing on the date of making requisition for the said land under the said Act.

Porvorim, Goa
____May, 2017

N.B. SUBHEDAR
SECRETARY